

**COUNCIL OF THE GOVERNOR GENERAL
OF INDIA**

VOL. 7

APRIL - DEC.

BOOK NO 2

1868

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament, 24 & 25 Vic., Cap. 67.

The Council met at Simla on Thursday, the 20th August 1868.

PRESENT :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Excellency the Commander-in-Chief, G.C.S.I., K.C.B.

The Hon'ble G. N. Taylor.

The Hon'ble Major General Sir H. M. Durand, C.B., K.C.S.I.

The Hon'ble H. S. Maine.

The Hon'ble John Strachey.

The Hon'ble Sir Richard Temple, K.C.S.I.

The Hon'ble F. R. Cockerell.

CARNATIC RECEIVER'S BILL.

The Hon'ble MR. MAINE moved for leave to introduce a Bill to appoint a Receiver of the property of the late Nawáb of the Carnatic. He said that the object of the Bill was to revive certain powers in the Receiver, whose office had been created by a repealed Act (No. XXX of 1858). That Act had two objects,—one to appoint a Receiver of the Carnatic property, the other, to provide for the investigation of claims against the late Nawáb's estate. The latter object had been attained, all *boná fide* claimants having been satisfied; and it was believed also, both in Madras and Calcutta, that all the outstanding estate had long since been got in by the Receiver. Quite recently, however, valuable assets had been discovered, both in the district of Madras and in the Nizám's territories; and hence it became necessary to revive certain powers in the Receiver to enable him to recover those assets.

The Motion was put and agreed to.

The Council adjourned till the 27th August 1868.

WHITLEY STOKES,

*Asst. Secy. to the Govt. of India,
Home Department (Legislative).*

SIMLA,
The 20th August 1868. }